**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,**
**NEW DELHI, PRINCIPAL BENCH NEW DELHI**

**COURT-I**

Date of Hearing/Decision : **09.01.2017**

**Customs Appeal No. C/51765/2015 -CU(DB)**

[Arising out of the Order in Appeal No. 01-02 (SLM) CUS/JPR/2015 dated 04.02.2015 passed by Commissioner (Appeals) Customs, Jaipur]

Udaipur Surgicals Pvt. Limited … Appellants

Vs.

Commissioner of Customs, Jaipur … Respondent

**Appearance**:

Rep. by - None for the appellant
Rep. by - Shri Govind Dixit, DR for respondent-Revenue.

**Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President**
**Hon'ble Mr. V. Padmanabhan, Member (Technical)**

**Final Order No. 50201 / 2017**

**Per Justice Dr. Satish Chandra**

Shri Govind Dixit, Ld. D.R. appeared for the respondent- Revenue. Neither anybody appeared on behalf of the appellant-assessee nor any adjournment application is filed. It shows that appellant-assessee are not interested to pursue the appeal.

2. It may be mentioned that as per maxim, VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeals are dismissed for default.

[Order dictated & pronounced in open court]

(V. Padmanabhan)
Member (Technical)

(Justice Dr. Satish Chandra)
President

KL.